

National Company Law Tribunal

Allahabad Bench

CP NO. 2/ND/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE COMPANY: Harsh Group vs Royal Club of India Pvt Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Saha	Advocate	Petitioner	Rahul Saha
2.	Gaurav Dairvedi	"	"	Gaurav Dairvedi
3.	Tahseen Naz	"	"	Tahseen Naz
4.	Kemal Singh	"	"	
5.	MR. ARUN SAXENA	ADV	"	
6.	MS. NALINI	ADV	Respondents	Nalini

C.P. No. 2/ND/2015

Parties are represented by their respective counsels. The respondent counsel files application under section 166 of the Companies Act.

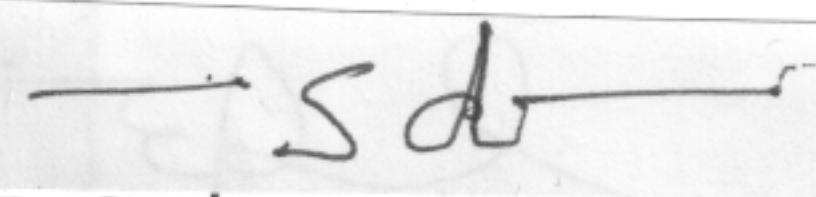
A copy of this petition is provided to the petitioner counsel. The petitioner further moved other application No. 226/2017 seeking modification in the status quo order for vacating the same.

A copy of this application is supplied to the respondent counsel. The case is fixed for the reply.

The matter be listed on 22nd January, 2017.

Date: 14/12/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)